

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 49/10 HELD ON 09.03.2010.

The Meeting No. 49/10 of Norms Committee-II was held on 09.03.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. S.K. Jain, DO	DHI
2.	Sh. Gajraj Singh	DHI
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.:1/48/81-ALC2/2009	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00460/AM10/	RLA File :03/94/040/01006/AM10/	Lic.No/Date:0310560499 16.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

2	Case No.:1/49/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00461/AM10/	RLA File :31/24/040/00195/AM10/	Lic.No/Date:3110042019 18.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is			

not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.

3	Case No.:2/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00462/AM10/	RLA File :09/24/040/00248/AM10/	Lic.No/Date:0910041023 19.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

4	Case No.:3/49/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00463/AM10/	RLA File :31/24/040/00228/AM10/	Lic.No/Date:3110042046 19.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

5	Case No.:4/49/81-ALC2/2009	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00464/AM10/	RLA File :10/24/040/00122/AM10/	Lic.No/Date:1010037291 22.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

6	Case No.:5/49/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00465/AM10/	RLA File :02/24/040/00231/AM10/	Lic.No/Date:0210138346 23.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.

7	Case No.:6/49/81-ALC2/2009	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00466/AM10/	RLA File :07/24/040/00415/AM10/	Lic.No/Date:0710070184 23.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

8	Case No.:7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date: 27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

9	Case No.:8/49/81-ALC2/2009	Party Name:ACCUSONIC CONTROLS PVT.LTD,	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status:Approved
	HQ File :01/81/050/00468/AM10/	RLA File :31/21/040/00355/AM10/	Lic.No/Date:3110042093 24.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per GN4. R/A may take suitable consequential action accordingly.			

10	Case No.:9/49/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:49/81-ALC2/2009 09.03.2010	Status:Approved
	HQ File :01/81/050/00469/AM10/	RLA File :34/24/040/00209/AM10/	Lic.No/Date:3410026472 24.02.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 49/81 scheduled to be held on 09.03.2010. Based on the recommendations of the representative of DIPPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of import item at SI.No. 1 may be modified as "Relevant Non-alloy HR Coils/Plates ".
2. Quantities of import items from SI. No. 1 to 10 may be allowed as per SION C-593.
3. Quantity of import item at SI. No. 11 may be allowed within 4 % of FOB value of exports as per General Note for Fuel.

R/A may take suitable consequential action accordingly.